## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4282 ANSWERED ON:22.03.2013 CHILDREN TRAPPED IN CRIMINAL GANGS

Bundela Shri Jeetendra Singh;Chavan Shri Harischandra Deoram;Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari;Pandurang Shri Munde Gopinathrao;Tomar Shri Narendra Singh

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that destitute/minors/underage children are being trapped by the criminals and used for committing heinous crimes;
- (b) if so, the details thereof and the reaction of the Government thereto indicating the number of such children liberated and rehabilitated during each of the last three years and the current year;
- (c) whether the Juvenile Justice (Care and Protection Act) mandates the Government to take proactive steps for the protection of the children and the Delhi High Court has also issued directions in this regard;
- (d) if so, the details thereof along with the action taken by the Government thereon and the success achieved therein; and
- (e) the other steps taken/proposed to be taken for counselling, education and rehabilitation of such children?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The Government, in the Ministry of Women and Child Development, does not maintain data relating to destitute/minors/underage children trapped by criminals and used for committing heinous crimes, if any, as well as data of such children liberated and rehabilitated.
- (c) to (e): No such directions of the Delhi High Court in this regard have been received in the Ministry of Women and Child Development. The Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act), being administered by the Ministry of Women and Child Development, is the primary legislation for rehabilitation and reintegration of children in difficult circumstances, including children in conflict with law. The JJ Act and the Central Model Rules thereunder, provide for setting up of a network of services and structures for ensuring the well being and rehabilitation such children which includes Child Welfare Committees, Juvenile Justice Boards, Special Juvenile Police Units, State and District Child Protection Units, Homes of various types and non-institutional care through adoption, foster-care and sponsorship. The State Governments/UT Administrations are entrusted with the responsibility for implementation of the JJ Act.

To ensure the proper implementation of the JJ Act and to improve the quality of services for children under the Act, the Ministry of Women and Child Development has introduced the Integrated Child Protection Scheme (ICPS) under which financial and technical assistance is provided to the State Governments/UT Administrations to put in place the structures and services required for rehabilitation of children under the Act, including both institutional and non-institutional care. Accordingly, grants are provided for setting up and maintenance of Homes of various types, including adoption agencies, as well as Open Shelters in Urban and Semi-Urban areas, for the care and rehabilitation of the children. The Homes provide inter-alia, shelter, food, education, medical attention, vocational training, counselling etc. to such children so that they can ultimately reintegrate into the mainstream society.